

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 220 OF 2015

Dated: 15th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s. Tata Sponge Iron Ltd.

.... Appellant (s)

Versus

Odisha Electricity Regulatory Commission & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. R.M. Patnaik
Mr. P.P. Mohanty

Counsel for the Respondent(s) : Mr. Rutwik Panda for R.1

Mr. R.K. Mehta
Mr. Abhishek & Ms. Himanshi
for R.2 & 3

Mr. R.B. Sharma for R.4 & 5

ORDER

Admit. Issue notice. Mr. Rutwik Panda takes notice on behalf of Respondent No.1; Mr. Elangbam takes notice on behalf of Respondent Nos. 2 & 3 and Mr. R.B. Sharma takes notice on behalf of Respondent Nos. 4 &5 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 02.03.2016. Dasti in addition is permitted.

List the matter on **02.03.2016**. In the meantime, reply may be filed on or before 12.2.2016 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 26.02.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson